

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI
WRIT PETITION (SR) No.45241 OF 2026
PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	25.10.2026	<u>PKC, J:</u> Heard Sri Gundala Siva Prasad Reddy, learned counsel for the petitioners, who appeared through virtual mode. Sri N. Ashwani Kumar, learned Standing Counsel, takes notice for respondent Nos.2 and 9. Smt. A. Jayanthi, learned Government Pleader for Home, takes notice for respondent Nos.1, 3, 4 and 10. The contention of learned counsel for the petitioners is that petitioner No.1 has filed her nomination for the post of Chiramana M.P.T.C., Chiramana Village, Anumasamudrampeta Mandal, Nellore District. Petitioner No.2, husband of petitioner No.1, is not a nominated candidate in the elections. Petitioners' grievance is that unofficial respondent No.8, in support of respondent No.6, has been exerting pressure against petitioner No.1 to withdraw her nomination in the forthcoming elections by using coercive measures. Hence, she filed the present writ	

		petition seeking the relief against the respondent Nos.3 and 4 to provide police protection till 05.11.2026; respondent Nos.5 to 8 not to interfere with the candidature of petitioner No.1; and respondent Nos.2 and 9 not to act upon any withdrawal notice. In reply, learned Government Pleader for Home, on instructions, submitted that no such alleged activities were done by official respondents, it is only unofficial respondent No.8, according to the pleadings, is exerting pressure. Official respondents are no way concerned to this alleged action of respondent No.8. Learned Government Pleader further submits that a crime is registered against the petitioner No.2 <i>vide</i> FIR No.54 of 2026 of Anumasamudrampeta Police Station under Section 303(2) of B.N.S., 2023 on 29.09.2026, thereafter, a notice under Section 35(3) of B.N.S.S., 2023 has been issued on 24.10.2026. Learned Standing Counsel for respondent Nos.2 and 9 submitted that Election Commissioner has issued a Circular dated 23.10.2026 directing the Superintendent of Police of respective districts to act as per the due process of law on information or reports received in conducting the elections. In	
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	view of the aforesaid allegations, petitioners can approach the concerned authorities under due process of law. The facts do show that it is respondent No.8, who is allegedly pressurizing the petitioners, hence, notice shall go to respondent No.8. Issue notice to respondent No.8. Petitioners are permitted to take out personal notice on respondent No.8 through speed post and file proof of service in the Registry, by the date of next adjournment. List the matter before Regular Bench on 28.10.2026. Ksj/GCD PKC, J	
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